

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY

PART-II SECTION 3,SUB-SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE

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NOTIFICATION NO. 7 /1997-2002

NEW DELHI,DATED: THE 22nd JUNE,1998

S.O. (E) : In exercise of the powers conferred by section 5 of the Foreign Trade (Development & Regulation) Act 1992 (No.22 of 1992) read with paragraph 1.3 of the Export and Import Policy, 1997-2002, the Central Government hereby makes the following amendments in the Export and Import Policy, 1997-2002.

2. The entry appearing at S.No.28 of Paragraph 16.2 – Restricted Items (Exports permitted under Licence) of Part II,Chapter 16 of Exim Policy 1997-2002,as amended, shall be amended to read as under:

"Chemicals included in Schedules 2 & 3 to the Chemical Weapons Convention of the United Nations signed in Paris on 13-15 January 1993, as specified in Schedule 2 Appendix 5 of the book titled "ITC(HS) Classifications of Export and Import items", except Schedule 3 Chemicals when exported to State Parties to the Chemical Weapons Convention subject to the conditions as specified in Schedule 2 Appendix 1 of the book titled "ITC(HS) Classifications of Export and Import items."

3. This issues in Public interest.

(N.L. LAKHANPAL)

Director General of Foreign Trade

And

Ex-officio Additional Secretary to the Government of India

(Issued from file No.35/22/92-Policy Cell.III)